

(b) No, Sir.

(c) Does not arise.

### **Patna Bypass**

1472. DR. C.P. THAKUR: Will the Minister of SURFACE TRANSPORT be pleased to state the progress of the Patna-Bihta-Koilwar-Arrah bypass road along with the new bridge over river Koilwar?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): The alignment for Patna-Bihta-Koilwar-Arrah section comprising phase III of Patna Bypass has been approved along with the site of the new bridge over river Sone at Koilwar and the State P.W.D. has been asked to carry out detailed survey and investigation.

[*Translation*]

### **Recommendations of Study Team on the Condition of Female Prisoners**

1474. SHRI R.M. BHOYE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government had appointed any study-team regarding women prisoners;

(b) if so, the details of main recommendations made in the report submitted by the said study-team; and

(c) the steps being taken by Government to improve the condition of female prisoners?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA): (a) An

Expert Committee to inquire into the treatment of women offenders at various stages of the criminal proceedings, facilities available for women in custody or prison and their eventual rehabilitation was set up by the Government of India in May, 1986, under the Chairmanship of Justice Krishna Iyer.

(b) The main recommendations made in the report of the National Expert Committee on Women Prisoners are as follows:

1. Adoption of a National Policy on Custodial Justice.
2. Manual for Women Prisoners.
3. Proposal for a Comprehensive Code to cover the administration of all custodial institutions with special provisions for the treatment and handling of women.
4. Setting up of an apex national body designated as National Authority on Custodial Justice to Women.
5. Setting up of Special Courts for Women or Mahila Nyalayas for purposes of rendering criminal justice to women.
6. Holding of Nari Bandigriha Adalat (Women Prison Courts) in the nature of mobile judicial camps.
7. Prison administration and administration of allied institutions should be brought into the Concurrent List of the Seventh Schedule of the Indian Constitution.
8. Need to have a comprehensive Prison and Prisoners Act which can bring together in a single Act provisions that are currently dispersed in Several Acts.
9. Need to have a comprehensive Code to cover the administration of all custodial institutions and treatments of inmates of